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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 71 / 2009-Customs (N.T.)**

New Delhi, dated the 30 June, 2009.

9 Asadha, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Ports), 15/1, Strand Road, Custom House, Kolkata to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

1. the Commissioner of Customs and Central Excise, New CGO Complex, NH-IV, Faridabad, Haryana; and
2. the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. City Graphics, A-12, Mangolpuri Industrial Area, Phase-II, Delhi issued vide, DRI F.No. 23/20//2007-DZU/Pt.II, dated the 28<sup>th</sup> January, 2009, by the Additional Director, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

**[F.No. 437/20/2009-Cus.IV]**

(M.M.Parthiban)

Director (Customs) to the Government of India